

(d) if not, why this discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir. The order dated July 14, 1995 are applicable in the case of Central Government employees who retire on or after April 1, 1995.

(b) Yes, Sir.

(c) and (d). Under the provisions of existing rules, a Government servant whose date of birth is the first of a month is to retire from service on the afternoon of the last date of preceeding month on attaining the age of superannuation. Accordingly, Government employees whose date of birth was April 1, 1937 and retired on March 31, 1995 are not entitled to get the benefit of the orders dated July 14, 1995. There is no proposal to review the above policy.

Non-Implementation of Reservation Rules

4391. SHRI K.D. SULTANPURI : Will the PRIME MINISTER be pleased to state :

(a) the number of cases brought to the notice of the Commission for SC and ST by the Central/State Government employees for non-implementation of Reservation Rules in recruitment and promotions during the last three years, Year-wise;

(b) the number of cases disposed of so far and the number of cases pending since 1993, 1994 and 1995;

(c) the number of Dep'ts/Organisations which come under the purview of the Commission for examination of implementation of Reservation Rules for SCs and STs;

(d) the total staff posted with the Commission and whether the staff is adequate; and

(e) if not, the steps taken to provide adequate staff to the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (e). The information is being collected and will be laid on the Table of the House.

IAS Officers Arrested

4392. SHRI DARBARA SINGH : Will the PRIME MINISTER be pleased to state :

(a) the number of IAS officers who has been arrested/suspended during each of the last three years for their irregularities/malpractices; and

(b) the steps/precautions taken to put more vigilance on the work out of such officers to root out corruption?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Both the Central Government and the State Governments are competent under Rule 3 (2) of the All India Services (Discipline and Appeal) Rules, 1969 to place an IAS Officer who is serving in connection with their affairs under suspension whenever he is arrested/detained for more than 48 hours for any criminal offences including irregularities/malpractices. In so far as the Central Government is concerned one IAS Officer has been suspended during this year whereas the suspension of another IAS Officer who has been suspended in May, 1992 is continuing on date in the above circumstances. There are adequate institutional mechanisms at the disposal of both the Central Government and the State Governments to keep a watch on the corrupt officers.

[Translation]

Foreign Tours

4393. SHRI SHATRUGHAN PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) the Ministry-wise number of Secretaries sent on foreign tours during the year 1995-96 and 1996-97; and

(b) the total expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). The information is being collected and will be laid on the Table of the House.

[English]

Criteria for Funds

4394. DR. VALLABH BHAI KATHIR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state the rules and criteria for providing Central grants and Funds for the Rural Development Programmes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The criteria for providing Central grants differ from scheme to scheme. such criteria for Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS)